

mittee of 2 Directors/Executive Directors, to be constituted for this purpose by the Chairman & Managing Director.

- (B) The reasons for the decision would be recorded in writing.

Rule 30(A) has been incorporated by Board of Directors of Indian Drugs and Pharmaceuticals Ltd. in consonance with the Supreme Court ruling in the case of Pyare Lal Sharma Vs. Managing Director & others in Civil Appeal No. 3154 and 3155 of 1985 while up-holding certain amendments in the rules of Jammu & Kashmir Industries Ltd. The process in which the prior approval of a Screening Committee of 2 Directors/ Executive Directors, to be constituted for this purpose by the Chairman & Managing Director.

#### Central Assistance to Tamil Nadu

4862. SHRI K. THULASIAH VANDAYAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the amount of Central assistance provided to the Government of Tamil Nadu during the last three years for various welfare and development schemes in the State;

(b) the details of various welfare and development schemes for which the Central assistance has been provided;

(c) whether the Government have monitored the progress with regard to implementation of the aforesaid schemes, and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) to (d). Central assistance

to States is provided in the form of block loans and grants, and not on scheme-wise basis. The Normal Central assistance (gross) given to Tamil Nadu during the last three Annual Plans is as under:-

	<i>(Rs. crores)</i>
1988-89	348.09
1989-90	364.49
1990-91	404.70

Monitoring of individual State Plan schemes is being done by the State Governments themselves. However, efforts are also being made at the Central level to review the overall progress of expenditure under the Annual Plans on quarterly basis.

#### Small Scale Industries in Tamil Nadu

4863. SHRI K. THULASIAH VANDAYAR: Will the PRIME MINISTER be pleased to state:

(a) the number of licences issued by the Union Government for establishing small scale industries in Tamil Nadu in 1990-91;

(b) the amount of grant released in this regard; and

(c) the performance of these industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No licence has been issued to any SSI unit.

(b) Does not arise.

(c) Does not arise.

#### Norms for Industrial Licensing

4864. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state: